

Ministry of Finance, Ministry of Law and Justice, etc, provision has been made which should largely meet the objectives underlying the Pay Commission recommendations cited above

Representation from Orissa

9815 SHRI PADMACHARAN SAMANTASINHERA Will the Minister OF SHIPPING AND TRANSPORT be pleased to state

(a) whether Government have received any representation when the Minister visited Orissa on 10th April, 1978,

(b) if so details thereof, and

(c) what action has been taken thereon?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) (a) Yes, Sir

(b) and (c) It seeks Central financial assistance for the following —

(i) Purchase of 20 Motor Launches for providing better and safe communication inside the Chilka Lake, and

(ii) Construction of Huma-Puri Marine Drive Road

So far as the purchase of Motor Launches is concerned, it does not figure in the Draft 1978—83 Plan A provision of Rs 6 lakhs has however, been made in the budget of Orissa Government for 1978-79 for a scheme pertaining to the introduction of Launch services in Chilka Lake, Hirakud Reservoir and estuaries of tidal rivers

As regards the Huma-Puri Marine Drive road, it is estimated to cost Rs 129.30 lakhs and forms part of the proposals submitted by the Orissa Government for loan assistance in the 5th Plan. However, no assistance

could be provided for this road as it had been assigned comparatively lower priority by the State Government. For higher priority schemes a loan assistance of Rs 239.00 lakhs was approved. There is no provision for considering any new schemes at present

Legislation against Malpractices by Multinationals

9816 SHRI S S SOMANI Will the Minister of INDUSTRY be pleased to state

(a) whether Government propose to bring forward any legislation to prevent malpractices by multinational corporations, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI) (a) No, Sir Existing legislations are adequate to take care of malpractices, if any, by the multinational corporations

(b) Does not arise

प्रोग्राम एक्जीक्यूटिवो और प्रोड्यूसरो की बर्ती

8917 श्री टी० एल० नेगी - क्या सूचना और प्रसारण मंत्री 29 मार्च, 1978 के प्रतारकित प्रश्न संख्या 4640 के उत्तर के सबंध में यह बताने की कृपा करेंगे कि

(क) गत पाच वर्षों में विभागीय पदोन्नति प्रथवा सीधी बर्ती के माध्यम से प्रोग्राम एक्जीक्यूटिवो के कितने पद भरे गये,

(ख) गत पाच वर्षों में प्रोड्यूसरो के कितने पद भरे गए और प्रोड्यूसरो के कितने नये पद बनाये गये,

(ग) क्या प्रोग्राम एग्जीक्यूटिवों के 400 में अधिक पद भरे गये हैं जबकि प्रोड्यूसरों के 80 पद भी नहीं भरे गए हैं; और

(घ) इस बारे में इस प्रकार की अपमानना के क्या कारण हैं और क्या भविष्य में प्रोड्यूसरों और प्रोग्राम एग्जीक्यूटिवों के पद एक ही संख्या के आधार पर भरे जायेंगे ?

पूचना और प्रसारण मंत्री (श्री लाल कृष्ण भट्टवाणी) : (क) गत पांच वर्षों के दौरान आकाशावाणी और दूरदर्शन में प्रोग्राम एग्जीक्यूटिवों के कुल 478 पद भरे गए हैं। इनमें से 227 पद विभागीय पदोन्नति के माध्यम से और 251 पद सीधी भर्ती के माध्यम से भरे गए हैं।

(ख) गत पांच वर्षों के दौरान आकाशावाणी में प्रोड्यूसरों के 72 पद, जिनमें उक्त अवधि के दौरान सृजित किए गए 64 पद भी शामिल हैं, भरे गए हैं। दूरदर्शन में इसी अवधि के दौरान प्रोड्यूसरों के 140 पद सृजित किये गए हैं और 111 पद भरे गए हैं।

(ग) उपर्युक्त (क) और (ख) से यह देखा जा सकता है कि प्रोग्राम एग्जीक्यूटिवों के कुल 478 पद और प्रोड्यूसरों के कुल 183 पद भरे गए हैं।

(घ) दोनों श्रेणियाँ कार्यक्रमों की योजना बनाने और उन्हें तैयार करने के लिए उत्तरदायी हैं। प्रोग्राम एग्जीक्यूटिवों और प्रोड्यूसरों के पदों की संख्या के बीच कोई अनुपात निश्चित नहीं किया गया है। यह कार्यक्रमों के विशिष्ट क्षेत्रों के सम्बन्ध में केन्द्र की वैयक्तिक आवश्यकताओं पर निर्भर करना है।

Rehabilitation grants for Mizos

9818. DR. R. ROTHUAMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Rehabilitation Grants sanctioned by Central Gov-

ernment sanctioned by Central Government in October-November, 1977 are meant for all MNF rank and file returnees' including those who, had come out under the President's Amnesty;

(b) whether it is a fact that the said Rehabilitation Schemes cover only those MNF-personnels, who had returned after 1972 i.e., after Mizoram became a Union Territory; and

(c) the exact scope covered by this Rehabilitation Scheme with regard to those MNF Returnees, since the uprising started in 1966?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). The Rehabilitation Grants sanctioned by the Central Government in October 1977 are meant to cover the returnees who came overground after 21st January, 1972 when an assurance had been given that they would be properly rehabilitated.

Fire in Defence Barracks

9819. SHRI MOHD. HAYAT ALI: Will the Minister of DEFENCE be pleased to state:

(a) the causes of fire which broke out in Defence Barrack of King George's Avenue on 17th April 1978;

(b) whether there has been a long-standing dispute between the NDMC and Fire Department about the ownership of the static water tanks at South Block resulting in delay for extinguishing the fire; and

(c) if so, steps Government propose to take to resolve these disputes in order to provide water facilities to the fire Department from the two static water tanks at South Block?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Cause of fire is not yet known. However, a Court of Inquiry which has been set up is to *inter alia* enquire into